CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH



Original Application No. 405 of 2011 with O.A. Nos. 502/11, 619/11 and 696 of 2011

Thursday, this the Olday of Dec., 2011

CORAM:

HON'BLE Mr. P.R. RAMAN, JUDICIAL MEMBER HON'BLE Mr. K. GEORGE JOSEPH, ADMINISTRATIVE MEMBER

1, O.A. No. 405/2011

- 1. Thankam K.S., W/o. Swami Prakashan Telecom Mechanic, HRD No. 199312805 BSNL Parali.
- M. Swaminadan, S/o. Madhavan
 Telecom Mechanic, HRD No. 199311559
 BSNL Yakkara.
- 3. S. Velayudhan, S/o. Shankaran Telecom Mechanic, HRD No. 199311571 BSNL Yakkara.
- 4. K. Gangadharan, S/o. Kumaran Telecom Mechanic, HRD No. 199210068 BSNL Koottanad.
- K.P. Unnikrishnan, S/o. Late C.K. Sankarankutty Nair Telecom Mechanic, HRD No. 199209746 BSNL Pulassery
- 6. S. Vasudevan, S/o. Sivaraman Telecom Mechanic, HRD No. 199312559 BSNL K.K. Pathi.
- 7. Damodaran C., S/o. C.V. Chellan Telecom Mechanic, HRD No. 198915148 BSNL Project Vijay (Martketing), Palakkad.
- 8. Viswanathan C.C, S/o. C. V. Chellan Telecom Mechanic, HRD No. 199210673 BSNL, Parali.
- Shanmughan M, S/o. Ramaswami Chettiyar Telecom Mechanic, HRD No. 199310019 BSNL Elambuzhassery.

- 10. K.V. Radhakrishnan, S/o. K.K. Vasudevan Telecom Mechanic, HRD No. 199105036 BSNL Sreekrishnapuram.
- 11. K. Ramachandran, S/o. Kelekutty
 Telecom Mechanic, HRD No. 199311248
 BSNL Kollemgode.
- 12. K.P. Sathyanarayanan, S/o. K. Parameswaran Telecom Mechanic, HRD No. 199307147 BSNL Ottapalam.
- 13. P.N. Madhusoodanan, S/o. Narayanan Telecom Mechanic, HRD No. 199310630 BSNL, Peringottukurussi.
- C. Mohanan, S/o. Chinnappa Mannadiar Telecom Mechanic, HRD 199312846 BSNL Elevancherry.
- 15. M. Asok, S/o. A. Madhavan Telecom Mechanic, HRD 199211559 BSNL SDE (External), Olavakkode.
- 16. C. Ramankutty, S/o. Chathy
 Telecom Mechanic, HRD No. 199311268
 BSNL, Elappully.
- 17. V. Velayudhan, S/o. Velan Telecom Mechanic, HRD No. 1992-10654 BSNL, Ealppully.
- 18. K. Mani, S/o. N. Koru Telecom Mechanic, HRD No. 1993-12854 BSNL (Power Plant), Palakkad.
- 19. C.K. Udayadevan, S/o. C.V. Krishnan Telecom Mechanic, HRD No. 1993-11120 BSNL, Kozhikkara.
- 20. M. Santhosh, Som Manikkan Telecom Mechanic, HRD No. 1992-06816 BSNL, Shornur.
- 21. I. Alikutty, S/o. Ismail, Telecom Mechanic HRD No. 1992-10336, BSNL Malampuzha Manthakkad.
- 22. Radhakrishnan, S/o. L. Subramaniyan Telecom Mechanic, HRD No. 1992-09557 BSNL Pattambi

(By Advocate Mr. C.A. Joy)

Versus

- Bharath Sanchar Nigam Limited Represented by the Chairman & Managing Director, Corporate Office Statesman House, Barakhama Road New Delhi – 110 001
- The Chief General Manager Telecom, BSNL, Thiruvananthapuram – 695 033.
- 3. The General Manager, Telecom BSNL, Palakkad 678 014.
- 4. The Accounts Officer Office of GMT, BSNL Palakkad 678 014.

Respondents

(By Advocate Mr. Pradeep Krishna, ACGSC)

2. O.A. No. 502/2011

- P.K. Radhakrishnan, S/o. P. Krishnankutty Pottakad House, Mullukara – 680 583 H.R No. 199310033, Telecom Mechanic BSNL, Mullurkara, TCR.
- 2 C. Manoharan, S/o. Achuthan Nair Thalthingal House, Mullurkara – 680 583. H.R. No. 199308529, Telecom Mechanic BSNL, Mullurkara, TCR.
- T. Mohanadasan, S/o. Kelu Thanissery House, Panjal – 679 531 H.R.No. 199308657, Telecom Mechanic BSNL Chelakara, TCR.
- 4 E.N. Balakrishnan, S/o. Karappan Elambilathudy House, Attur- 680 583 HR-199308538, Telecom Mechanic BSNL, Mullurkara, TCR.
- V.K. Mukundan, S/o. Vasu Varavattur House, P.Telecom Mechanic, BSNL, Pazhayannur.
- 6 B.A. Sankara Narayanan S/o. Anthyalan, Kunnath House Mullurkara – 680 583 HR-1994066584, Telecom Mechanic BSNL, TCR.

- 7 O.V. Raju, S/o. O.A Valayudhan Odathil House, R.V. Puram (P.O) HR-199409395, Telecom Mechanic SDEP, E-10B-II, BSNL, TCR.
- 8 M.K. George, S.o. Kuriakose
 Mangattu House, Kumabalmkode (P.O)
 Pazhayannur 680 587.
 HR-199405591, Telecom Mechanic,
 BSNL, Pazhayannur.
- 9 K.N. Gopalan, S/o. Narayanan Karakkattuthaiya Valappil House Mullurkara (P.O) – 680 583. HR-199305857 Telecom Mechanic BSNL, Pazhayannur.
- 10 P. Rajan, S/o. Kochu Govindhan Nair Peringannoor House, P.O. Kuttur – 680 013 HR-1993406377, Telecom Mechanic SDE/OCB Central, BSNL, TCR.
- 11 Baby A.C., A.A. Chakku Alappadan House, Chiyyaram (P.O) HR- 199404230, Telecom Mechanic E10-B, BSNL TCR.
- 12 T.J. Thomas, S/o. T.V. Jacob
 Thottumali Puthen Parambil House
 Pattikkad (P.O),
 HR No. 199408757, Telecom Mechanic,
 E10B-P/P, BSNL TCR.
- 13 K. Madhusudhanan, S/o. Narayanankutty Kalaparambathu House, P.O Puthur HR-199307398, Telecom Mechanic E10-B, BSNL TCR.
- 14 M.G. Sarojini, D/o. M.K. Govindan Mullkkal House, Pandikkave P.O. Cheroor - 680 008 HR- 199409397, Telecom Mechanic E-10-B-II, BSNL, TCR.
- 15 V.K. Rajan, S/o. Kochumon Vakayil House, P.O. Nedupuzha HR No. 199402057, Telecom Mechanic E10-BI, BSNL, TCR.
- P.A. Rappai, S/o. P.K. Antony
 Paliyekkara House, P.O. Nettissery 680 657
 HR-1994 08134, Telecom Mechanic
 E10-B-I, BSNIL, TCR

- 17 V. Mohana Sundaran, S/o. Sankara Narayana Nair Kakarrad, Velloth House, P.O. Kavalappara – 679 523 H.R. No. 199403437, Telecom Mechanic BSNL. Kunnamkulam.
- 18 P.K. Prabhakaran, S/o. Kunjunny Palakkatuthodiyil House P.O Attur – 680 583, HR No. 199407301 Telecom Mechanic, BSNL Kunnamkulam.
- 19 P.P. Sachidanandan, S/o. P.K. Prabhakaran Pangal House, P.O. Kaiparambu – 680 546. HR No. 199403663, Telecom Mechanic BSNL, Kunnamkulam.
- 20 P.K. Asokan, S/o. Karappakutty
 Parakkat House, P.O. Velur 680 601
 HR No. 199409269, Telecom Mechanic
 BSNL, Vylathur.
- 21 P.S. Asokan, S/o. P.S. Sekharan Pallikkara House, (P.O) Kanippayyur – 680 517. Telecom Mechanic, BSNL, Kunnamkulam.
- Balakrishnan, S/o. Kuttan Nair
 Nadiyadath House, P.O. Vaka 680 602
 HR No. 199308071, Telecom Mechanic
 BSNL, Puvathur.
- 23 M.R. Sathian, S/o. Raghavan M.K Manchery House (P.O) Koonamouchi – 680 504 Telecom Mechanic, BSNL Mattam.
- 24 M. Sasindran, S/o. R. Bhaskaran Nair Rayirath House, (P.O) Puthur – 680 014 HR-199401352, Telecom Mechanic SDE (CML), BSNL, Ollur, TCR.
- 25 K.V. Ajithkumar, S/o. Vasudevan Kunnath House, (P.O) Pazhayannur Vadakkatara – 680 587. HR No. 199303751 Telecom Mechanic, BSNL Thiruvillamala.
- V.K. Murali, S/o. V.K. Kuttan Villadathu House, Kammath Lane P.O. Poothool, Pin – 680 004 HR No. 199310029, Telecom Mechanic O/o. Installation, BSNL, TCR.
- 27 M. Sivarajan, S/o. N. Govindan Nair Mookalathazhathu House P.O Alloor – 680 602, HR No. 199409273

Telecom Mechanic, BSNL, Mattam.

- 28 P.T. John, S/o. P.L. Tharu
 Puthur House, Peramangalam 680 545.
 HR No. 199309942, Telecom Mechanic
 E10-B-II, BSNL, TCR.
- 29 P. Asokan, S/o. Narayanan Nair Ponnath House, Velluthor – 680 016 HR No. 199408137, Telecom Mechanic SDE External, BSNL, Ayyanthole.
- M. Sugathakumari, D/o. V. Ramankutty Nair Madathilathu House, Veluthor Arimboor – 680 016. HR – 199405679 Telecom Mechanic, SDE External BSNL, Ayyanthole.

- Applicants

(By Advocate Mr. C.A. Joy)

Versus

- 1. Bharath Sanchar Nigam Limited
 Represented by the Chairman &
 Managing Director, Corporate Office
 Statesman House, Barakhama Road
 New Delhi 110 001
- The Chief General Manager Telecom, BSNL Thiruvananthapuram – 695 033.
- 3. The General Manager, Telecom BSNL, Thrissur —680 022.
- 4. The Accounts Officer Office of GMT, BSNL Thrissur 680 022.

Respondents

(By Advocate Mr. Pradeep Krishna, ACGSC)

3. O.A. No. 619/2011

- 1. A.A. Ramachandran, S/o. Achuthan Andiyath House, Madakkathara (P.O) Madakkathara – 680 651, H.R. No. 199303417 Telecom Mechanic, SDE, NDF & Power Plant BSNL, TCR.
- V. Gangadharan, S/o. Madhavan Nair
 Vilakkathala House, C2 6, BSNL Quarters
 Poothole 680,004, HR No. 199405827
 Telecom Mechanic, BSNL, Kuriachira, TCR.

- 3. T.A. Raman, S/o. Ayyappan Thozhuthingaparambil House P.O. Manalithara, Malaka – 680 589 H.R. No. 199406223, Telecom Mechanic BSNL, Punnamparambu, TCR.
- 4. E.R. Bharathan, S/o. E.K. Raman Edathara House, Kolazhy (P.O) H.R. 199310027, Telecom Mechanic BSNL-SDE, Broadband, TCR-I.
- 5. K.N. Manoharan, S/o. K.R. Mammunny Koleyadath House, Kunnathumkara Ollukara (P.O) – 680 655, HR-199316384, Telecom Mechanic, BSNL-Telephone Exchange, Peechi.
- 6. K.V. Paulson, S/o. Vareed Karuvettil House, Ollur – 680 306 HR-199402872, Telecom Mechanic Telephone Exchange, TCR.
- 7. E. Achuthankutty, S/o. P. Achuthan Nair Pallath House, Peringavu P.O – 680 018. HR-199408145, Telecom Mechanic O/o. D.E. (Phones-I), BSNL, TCR.
- K. Venugopalan, S/o. Gopi Nair Kochaatal House, Nandipulam (P.O) – 680 312 H.R. No. 199401412, Telecom Mechanic O/o. S.D.E. Varandrapilly, BSNL.
- 9. T.K. Rajan, S/o. T.K. Kochu Thachattil House, Valapad (P.O) – 680 567 HR-199406023, Telecom Mechanic BSNL, Valapad.
- K.S. Pavithran, S/o. Sankara Narayanan Kallattuvalappil House,
 P.O. Cheroor – 680 008 HR-199409481, Telecom Mechanic O/o. S.D.E Switch Installation, BSNL, TCR.
- Satheesan M.C, S/o. Chandran M.V Mullamkuzhi House, Nedupuzha (P.O)-680 015 HR-199301638, Telecom Mechanic O/o. SDE Switch Installation, BSNL TCR.
- 12. P.R. Baburaj, S/o. P.K. Raghavan
 Poothoparambil House, Kurichikkara (P.O)
 Ponganamkad 680 028,
 HR-199409478, Telecom Mechanic,
 O/o. SDE Switch Installation, BSNL, TCR.

- 13. C.L. Jose, S/o. P.A. Lonappan
 Panokkaran House,
 Kanimangalam (P.O) 680 027.
 HR No. 199310030, Telecom Mechanic
 O/o. SDE-Project Udaan P.G.M.T
 BSNL, TCR.
- 14. K. Muraleedharan, S/o. Achuthapoduval Kurujottil House, Vyyoor (P.O) – 680 010 H.R No.199406267, Telecom Mechanic OCB Telephone Exchange, Pattalam, TCR.

Applicants

(By Advocate Mr. C.A. Joy)

Versus

- 1. Bharath Sanchar Nigam Limited
 Represented by the Chairman &
 Managing Director, Corporate Office
 Statesman House, Barakhama Road
 New Delhi 110 001.
- 2. The Chief General Manager
 Telecom, BSNL
 Thiruvananthapuram 695 033.
- 3. The General Manager, Telecom BSNL, Thrissur 680 022.
- 4. The Accounts Officer
 Office of GMT BSNL
 Thrissur 680 022.

Respondents

(By Advocate Mr. Pradeep Krishna, ACGSC)

4. O.A. No. 696/201/1

- V. Swaminathan, S/o. Velayudhan. K
 HRD No. 199210637, SDE Pathiripala
 EMP No. 7676010, Telecom Mechanic
 BSNL, Parali. Residing at Poozhikunnam House
 Pirayri (P.O) + 678 004, Palakkad.
- V.T. Sukumaran, S/o. Theethy HRD No. 199211570, SDE, Pathiripala Telecom Mechanic, BSNL, Pathiripala Residing at Vadakepura House Mankurussi (P.O) – 678 613
- 3 C.M. Kumaran, S/o. Maani
 HRD No. 199210125, SDE
 Pathiripala, EMP No. 7667010
 Telecom Mechanic, BSNL, Mundur,
 Residing at Chrukutty kalam House,
 Kinavellur, Parall (P.O), Palghat.

- A. Parthan, S/o. Arumughan
 H.R. No. 199210261, Telecom Mechanic
 BSNL, Kanjikode, Residing at Nampallam House
 Kottakkad (P.O), Palghat 678 732.
- 5 K. Sukumaran, S/o. Kumaran H.R. No. 199211581, Telecom Mechanic BSNL, Akamalavaram, Malampuzha Palghat, Residing at Kalmadam House Akathethore (P.O), Palghat – 678 008.

Applicants

(By Advocate Mr. C.A. Joy)

Versus

- 1. Bharath Sanchar Nigam Limited Represented by the Chairman & Managing Director, Corporate Office Statesman House, Barakhama Road New Delhi – 110 001.
- 2. The Chief General Manager Telecom, BSNL Thiruvananthapuram – 695 033.
- 3. The General Manager, Telecom BSNL, Palakkad 678 014.
- 4. The Accounts Officer
 Office of GMT, BSNL
 Palakkad 678 014.

Respondents

(By Advocate Mr. Pradeep Krishna, ACGSC)

These applications having been heard on 1st December, 2011, the Tribunal on 0/-/2-20// delivered the following:-

ORDER

HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

The above O.As are identical, in facts and issues. They were heard together and are disposed of by this common order.

2. The applicants who were working as Mazdoors in the Department of Telecom were absorbed as Group-D employees during the year 1992. They

got promotion as Telecom Mechanics prior to 01.10.2000, the date of formation of Bharat Sanchar Nigam Limited (BSNL) and the date of implementation of IDA pay scale. Their pay had been fixed directly on point to point basis in the IDA pay scale applicable to the Telephone Mechanics. Those persons who were working as Group-D employees on 01.10.2000 got their pay fixed in the IDA pay scale corresponding to Group-D post and on their promotion as Telecom mechanics after 01.10.2000, their pay again got refixed as per IDA pay scale giving rise to a situation where the juniors happened to draw higher pay than seniors. The above anomaly got rectified by granting stepping up of pay to the seniors, as per the order of the 2nd respondent dated 27,08,2004 after notifying Mr. Francis M. Fernandez as common junior. Later, the 2nd respondent ordered to cancel the stepping up of the pay of the Telecom Mechanics at par with the common junior, Mr. Francis M. Fernandez, and to recover the excess amount paid. In Writ Petition (C) No. 30582/2005, the Hon'ble High Court of Kerala as per the judgement date 24.07.2008 declared that the applicants are entitled to have their pay stepped up and equated with the pay of their juniors, who were promoted as Telecom Mechanics after 01.10.2000 and ordered reimbursement of the amount already recovered. The above judgement of the Single Bench of the Hon'ble High Court of Kerala was confirmed by the judgement of the Division Bench of the Hon ble High Court in W.A. No. 1028/2009 dated 23.09.2009. applicants had submitted representations to the first respondent requesting to revise the pay fixation and arrears of pay and other benefits, but to no avail. Aggrieved, they have filed these O.As mainly for a declaration that they are entitled for refixation of their pay based upon the stepping up given to Telecom Mechanics in other Divisions of the BSNL at par with the common junior, Mr. Francis M. Fernandez or as in the case of Narayana Das and Abdul Salim K.K. and issue an order directing the respondents to disburse the arrears of salary and other benefits within a time limit fixed.

- 3. The applicants contended that the non extension of the benefit of stepping up of pay and entitlement of periodical increments and arrears as held by Hon'ble High Court of Kerala as per Annexures A-2 and A-3 judgements, is illegal, arbitrary and unjustifiable. There is no justification in not implementing in the Palakkad Division the stepping up granted to the Telecom Mechanics in other divisions of BSNL. In identical cases, such as O.A. No. 623/2009 and connected cases, O.A. Nos. 846/2010 and 558/2010 and connected cases, this Tribunal had held that the applicants therein should be granted the benefit of stepping up on par with their juniors who got promotion after 01.10.2000. Accordingly, the case of the applicants is covered by the decisions of this Tribunal in those cases.
- 4. The respondents in their reply statement submitted that the applicants who had chosen to acquiesce in the present anomaly for a long period is not entitled for discretionary relief as there is inordinate delay in approaching this Tribunal for redressal of their grievances, if any. The reason for senior getting less pay than the juniors is not on account of implementation of Fundamental Rules but due to the point to point pay fixation on conversion from the Central Dearness Allowance (CDA) pay scale to the Industrial Dearness Allowance (IDA) pay scale. Hence it is not an anomaly. A settlement reached by the staff side and the management had recommended for addressing the aberration cases in respect of Non-Executives by the grant of personal pay

in the agreement to enable the applicants by which they can claim pay equal to the pay which their juniors in service are drawing. They are eligible for the pay scales agreed upon only. The applicants pay cannot be stepped up with that of the junior since the difference has not risen from any disparity in incremental benefits dut due to point to point fixation of pay on implementation of IDA pay scale with effect from 01.10.2000. So, the O.As are liable to be dismissed.

- 5. We have hear d.Mr. C.A. Joy, learned counsel for the applicants and Mr. Pradeep Krishna, learned counsel for the respondents and perused the records.
- 6. The respondents have not given any justification for not implementing in Palakkad Division alone the stepping up granted to the Telephone Mechanics in other Divisions of BSNL. We also do not see any merit in the contention that there was inordinate delay on their part in approaching this Tribunal for redressal of their grievances. In fact, the representations for their redressal of grievance at Annexure A-4 in these O.As have not been considered as yet by the respondents. It is the failure on the part of the respondents to discharge their duty to consider the representations submitted by the applicants, that has forced them to approach this Tribunal for redressal of their grievance. The judgement of the Hon'ble High Court in W.P.(C) No. 30582/2005 and the judgement of Hon'ble High Court in W.A. No. 1028/2009 confirming the same have settled the issue under consideration in these OAs. The contention of the respondents is that seniors drawing less pay than the juniors though the

juniors have been promoted later to the same post, is not an anomaly at all. The declaration that the petitioners in W.P.(C) No. 30582/2005 are entitled to have their pay stepped up and equated with the pay of their juniors who have been promoted as Telecom Mechanics after 01.10.2000, is applicable to the applicants herein also as they are similarly placed as the applicants in the aforesaid Writ Petition.

In O.A. No. 846/2000 decided on 14.01.2011, this Tribunal has held that the order issued on 30.08.2010 at Annexure R-4 does not redress the grievance of the applicant therein because the personal allowance that was granted would not count for any other purpose like pension, D.A. etc. Not counting the personal allowance for the purpose of pay including the pension and D.A. will result in the anomaly of senior drawing less emoluments or pension, as the case may be, than his junior. The aforesaid order dated 30.08.2010 does not meet out full justice to the applicant therein. The settled law as per the decision of the Apex Court in Gurcharan Singh Grewal and Another vs. Punjab State Electricity Board, (2009) 1 SCC (L&S) 578, is that a senior cannot be paid a lesser salary than his junior. In Union of India and Others vs. P. Jagdish and Others, AIR 1997 SC 1783, the Apex Court upheld the principle of stepping up of pay to remove the anomaly of juniors getting higher pay than their seniors. Following the ratio of the decisions of the Hon'ble Apex Court and the Hon'ble High Court of Kerala and orders of this Tribunal in O.A. Nos. 623/2009 and connected cases. O.A. Nos. 846/2010, 558/2010 and connected cases, we have no hesitation in allowing these O.As. Accordingly, it is ordered as under.

- During the period when the applicants were paid paid less pay than their juniors, they are entitled to get the same monetary consideration as their juniors. Accordingly, we declare that the applicants are entitled for stepping up of their pay equal to that of the common junior, Mr. Francis M. Fernandez and their pay shall be accordingly refixed. However, the arrears of monetary benefits will be paid limited to a period of 3 years prior to the filing of these O.As and thereafter. The respondents are directed to issue appropriate orders and disburse the amount due to the applicants within a period of three months from the date of receipt of a copy of this order.
- 9. The O.As are allowed as above with no order as to costs.

(Dated, the of St December 2011)

K.GEORGE JOSEPH ADMINISTRATIVE MEMBER JUSTICE P.R.RAMAN JUDICIAL MEMBER

cvr.